

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

Dated: This the 27th day of March 2018.

Original Application No. 330/00925 of 2017

PRESENT:

**HON'BLE DR. MURTAZA ALI, MEMBER – J
HON'BLE DR. MRUTYUNJAY SARANGI, MEMBER -A**

Anand Prakash Singh son of Sri Dinesh Singh, Resident of Village and Post Shatawar, District Ballia.

.....**Applicant**

By Adv: Shri Vivek Saran/Shri S.S Pandey

V E R S U S

1. Union of India through the Ministry of Human Resource and Development, New Delhi.
2. Navodaya Vidyalay Samiti, Ministry of Human Resource Development (Dept. Of School Education and Literacy) Government of India B-15, Institutional Area, Sector 62, Noida, Gautam Budh Nagar through its Chairman.
3. Assistant Commissioner, (ESTT.1), Navodaya Vidyalay Samiti, B-15, Institutional Area, Sector 62, Noida Gautam Budh Nagar.

.....**Respondents**

By Adv: Shri N.P Singh

O R D E R

BY HON'BLE DR. MURTAZA ALI, MEMBER – J

Heard Shri S. S Pandey counsel for the applicant and Shri N.P Singh counsel for the respondents.

2. The applicant has filed this O.A. seeking a direction upon the respondent No.3 to hold interview of the applicant for the post of PGT pursuant to advertisement dated 10-16 September 2016.

3. At the outset learned counsel for the respondents would contend that this Tribunal has no jurisdiction to entertain present O.A. and has drawn our attention to clause 15 of said advertisement dated 10-16 September 2016 published in Employment News which reads as under -

"15 Any dispute with regard to this recruitment shall be subject to the court having its jurisdiction in Delhi only"

4. It has also been pointed out that an OA No. 332/00530/2015 was also filed by one Sujata Chauhan in Lucknow Bench of Central Administrative Tribunal seeking a direction upon the respondents to issue a letter of appointment for the post of T.G.T. and the said O.A. was dismissed in view of condition prescribed in the advertisement for entertaining any dispute with regard to recruitment since the applicant can seek remedy only in Delhi only.

5. Considering the terms and conditions prescribed in clause 15 of said advertisement, this Tribunal has no jurisdiction to entertain present O.A for the dispute arising out of recruitment for the post of P.G.T.

6. Accordingly, O.A is dismissed. However, it is open for the applicant to seek remedy available to him from the appropriate forum. No order as to costs.

Member (A)

Member (J)

Manish/-